

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.93/MP/2017

Subject : Petition under Section 79(1)(a), (b) and (f) of the Electricity Act, 2003 and Regulation 30 of the Central Electricity Regulatory Commission(Terms and Conditions of Tariff) Regulations, 2014 seeking clarification on payment of “Other Charges” claimed by NTPC and Maithon Power Ltd. in the monthly energy bills of the generating stations and the claim of higher “Annual Fixed Cost” for the tariff period 2014-19, over and above the Annual Fixed Cost approved by the Commission in the tariff orders.

Petitioner : Kerala State Electricity Board Limited.

Respondent : NTPC Limited &anr

Date of hearing : **3.5.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms.SanjnaDua, Advocate, KSEB
Shri Vikas Maini, Advocate, MPL

Shri Venkatesh, Advocate, MPL

Shri Pratyush Singh, Advocate, MPL
Ms.Swapna Seshadri, Advocate, NTPC
Shri RohitChhabra, NTPC
Shri VinayGarg, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, KSEBL submitted that the matter has been heard at length by the Commission. She also submitted that in terms of the directions of the Commission, meeting was convened by the parties, butno amicable solution could be reached by the parties.

2. The learned counsels for the respondents, MPL& NTPC submitted that since the matter has been heard on merits, the Commission may accordingly dispose of the Petition.

3. The learned counsels for the parties however prayed for grant of time to file their written submissions in the matter.



3. At the request of the learned counsel for the parties, the Commission granted time till **16.5.2018** for filing their written submissions. Subject to the above, the Commission reserved its order in the Petition.

By order of the Commission

-Sd/-
(B.Sreekumar)
Deputy Chief (Law)

